

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No.117(MAH)/2014/(T.P.)  
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

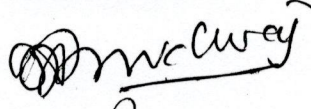
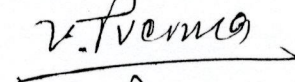
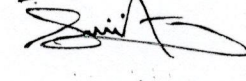
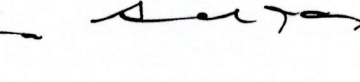
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.07.2016 AT 10.30 AM.

NAME OF THE PARTIES: Mr. Sunil Dubey

V/s.

M/s. Brand Connect Communication (India) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
①	M. S. Bhargava	Adv.	
②	V. P. Verma	Adv.	
③	S. R. Indore	PCS for R-2 & R-4	
④	Dr S. K. Jain	PCS for Petitioner	

Order

C.P No. 117/397-398/NCLT/MB/MAH/2014

1. Ld. PCS appeared on behalf of the Petitioner. And Ld. Counsel appeared on behalf of the R-2 to R-4.
- mes* 2. Petitioner had sought interim relief which was granted vide order dated 29.12.2014. The Ld. PCS of the Petitioner has informed that the Respondents have not filed the Reply to the CP No. 117 of 2014.
3. The Counsels appearing on behalf of the Respondent Nos. 2, 3 & 4 have clarified that inadvertently it was written as "Opposing Interim

*mes*  
Cont...on page 2



Relief", however the replies respectively dated 12.02.2015 & 17.04.2015 should be considered as reply of the CP No. 117 of 2014. This clarification is now duly recorded by the Ld. PCS for the Petitioner.

4. Petitioner is hereby directed to file Rejoinder, if any, on or before 16<sup>th</sup> August, 2016.
5. List this matter on 24<sup>th</sup> August, 2016 at 2:30 a.m. for final hearing.

Dated: 15<sup>th</sup> July, 2016.

*M. K. Shrawat*  
15/07/16  
M. K. SHRAWAT  
Member (Judicial)